Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 1607 TO BE ANSWERED ON 08.12.2015

HOARDED PULSES

1607. KUNWAR HARIBANSH SINGH: SHRI ASHOK SHANKARRAO CHAVAN: SHRI JYOTIRADITYA M. SCINDIA: SHRI M.B. RAJESH: SHRI SUDHEER GUPTA: SHRI GAJANAN KIRTIKAR: SHRI C.N. JAYADEVAN: SHRI R. DHRUVA NARAYANA: SHRI BAIJAYANT JAY PANDA: SHRI JOSE K. MANI: DR. SUNIL BALIRAM GAIKWAD: SHRI DALPAT SINGH PARASTE: SHRI RAVNEET SINGH: SHRIMATI MEENAKASHI LEKHI: SHRI TARIQ ANWAR: SHRIMATI VASANTHI M.: SHRIMATI KRISHNA RAJ: SHRI JAYADEV GALLA: SHRI ANANTKUMAR HEGDE: SHRI PASHUPATI NATH SINGH: SHRI RAKESH SINGH: SHRI D.K. SURESH: SHRI P.V. MIDHUN REDDY: SHRI B.N. CHANDRAPPA: SHRI NALIN KUMAR KATEEL: SHRI NANA PATOLE: SHRIMATI RANJANBEN BHATT: SHRI SIRAJUDDIN AJMAL: SHRI MALYADRI SRIRAM: SHRI TAMRADHWAJ SAHU: SHRI VIRENDER KASHYAP: SHRI NAGAR RODMAL: SHRI NARANBHAI KACHHADIYA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION milligrk ekeys [kk vks l kolt fuc forj.k each be pleased to state:

- (a) whether a huge quantity of hoarded pulses have been recovered from the traders in various States and if so, the details thereof indicating the number of raids/searches conducted and pulses seized, pulse and State-wise;
- (b) whether the Government proposes to sell these pulses in open market/PDS to check prices and if so, the details thereof;
- (c) whether some States including Maharashtra have decided to make the hoarders from whom these pulses were seized to sell them and if so, the details thereof and the benefits likely to accrue therefrom;
- (d) whether the Government has assessed the quantum of pulses required to be imported, if so, the details thereof and the action taken thereon; and
- (e) the steps taken to ensure that importers do not spike the prices?

ANSWER

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THE MINISTER FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a): The details are as per **Annexure-I**;

(b): The seized quantity is to be disposed according to the provisions of Section 6 of the Essential Commodities Act, 1955, by the enforcement officers in the districts concerned;

(c): In Maharashtra, the seized quantities of pulses are being released to the concerned importers/traders against indemnity bond with the condition to sell the same at Rs. 100/- per kg within Maharashtra. This decision will help to improve the supply situation and bring down the prices of pulses in Maharashtra;

(d): The Government decided to import pulses through MMTC under the Price Stabilization Fund. MMTC imported 5000 MT of Tur Dal. The stock was offered to the States at Rs. 69/- per kg. A total of 4927 MT Tur Dal has been received and allocated to the States as per **Annexure-II**;

(e): Action against hoarding and blackmarketing is to be taken by the State Governments. Government of India has already empowered the States to enforce stock limits on pulses and undertake effective anti-hoarding operations.

STATEMENT REFERRED IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.1607 FOR 08.12.2015 REGARDING HOARDED PULSES.

DEPARTMENT OF CONSUMER AFFAIRS ENFORCEMENT DATA UNDER ESSENTIAL COMMODITIES ACT, 1955 (PULSES)

					02.12.2015
Sl.No	State	Raids conducted, quantity seized & quantity disposed (MT)			
		Raids	Qty seized	Qty disposed	Balance
1	Chhattisgarh	112	5447.93	2471.39	2976.54
2	Haryana	1108	14.60	Nil	14.60
3	Karnataka*	1351	25545.82	1483.00	24062.82
4	Madhya Pradesh	969	3373.60	1972.90	1400.70
5	Maharashtra	5250	86709.39	43778.88	42930.51
6	Telegana	1924	3152.38	Nil	3152.38
7	Rajasthan	797	2643.77	261.61	2382.16
8	Jharakhand	140	282.02	Nil	282.02
9	Odisha	180	1410.26	1403.86	6.40
10	Andhra Pradesh	1300	1361.52	352.50	1009.02
11	Gujarat	203	53.01	Nil	53.01
12	Himachal Pradesh	500	3.42	Nil	3.42
13	NCT Delhi	01	81.29	8.13	73.16
14	Bihar	299	360.41	Nil	360.41
	Total	14134	130439.42	51732.27	78707.15

*The High Court of Karnataka on 23.11.2015 declared the Department of Food & Civil Supplies' seizure of pulses stored by traders as "illegal" and ordered the release of pulses, edible oils and oil seeds from them.

STATEMENT REFERRED IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO.1607 FOR 08.12.2015 REGARDING HOARDED PULSES.

ALLOCATION OF IMPORTED PULSES TO STATES

Sl.No.	State/Agency	Allotted (MT)		
1	Andhra Pradesh	1872		
2.	Tamil Nadu	1000		
3.	Delhi	700		
4.	Uttar Pradesh	250		
5.	Telangana	500		
6.	Orissa	300		
	Balance	305		
	Total	4927		
